

Memorandum from Chipping and Painting Workers of Calcutta Port

3662. DR. SARADISH ROY: Will the Minister of LABOUR be pleased to state:

(a) whether he has received any memorandum from the chipping and painting workers of Calcutta Port;

(b) if so, the main points thereof; and

(c) the steps taken by Government to redress their grievances?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) to (c). In December, 1972, an industrial dispute was raised on behalf of the Chipping, Painting and Boiler Cleaning workers and their Tindals, Serangs and ex-supervisory staff employed under the Chief Mechanical Engineer and Marine Department of the Calcutta Port Commissioners, Calcutta in respect of the following demands:—

- (1) Employment of Chipping and Painting workers on monthly basis;
- (2) Roster off day with pay;
- (3) Payment of wages as per the recommendations of the Central Wage Board for Port and Dock Workers;
- (4) Kachra and Gear Allowance;
- (5) Applicability of Employees Provident Fund Scheme to workers;
- (6) Hospital facilities;
- (7) Grant of earned, sick and casual leave;
- (8) Gratuity as per Gratuity Rules;
- (9) Fixed weekly off with pay;
- (10) Minimum guaranteed wages at 20 days a month.

The dispute was taken by the Assistant Labour Commissioner (Central), Calcutta in conciliation which ended in failure. While the Failure of Conciliation Report was being examined, 296 casual chipping

painting pool workers of Calcutta Port went on strike with effect from 24th March, 1973. The strike was called off following a bipartite settlement arrived at between the Calcutta Port Commissioners and Dock Shramik Association (CITU) on 1st June, 1973. However, no agreement could be arrived at regarding increments in the scales of pay, higher scale of pay of Tindals and facilities of provident fund or pension.

2. Memoranda were received on behalf of the Chipping and Painting workers of Calcutta Port Commissioners for referring the above-mentioned outstanding demands for adjudication. On receipt of the memorandum on 12th June, 1973, the matter was taken up with the Port authorities. As a result mutual discussions were held between the Port authorities and the Union concerned. The matter is still under the consideration of the Calcutta Port Commissioners.

Allegations against Officials of Ordnance Depot Alipore, Calcutta

3663. SHRI S. A. MURUGANANTHAM:

DR. RANEN SEN:

Will the Minister of DEFENCE be pleased to refer the reply given to Starred Question No. 414 on the 23rd August, 1973, regarding the allegations levelled against Officers of Ordnance Depot Alipore, Calcutta and to state:

(a) whether the inquiry has been completed; and

(b) if so, the outcome thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The inquiry into the allegations has not yet been completed.